

बाहर उसके स्थानान्तरण के आदेश जारी कर दिये गये हैं तथा आशा है वह अपने वर्तमान मद से 30 जून, 1971 तक मुक्त हो जायेंगे।

Progress at Haldia Refinery Project

60. SHRI S. C. SAMANTA : Will the PETROLEUM AUR RASAYAN MANTRI be pleased to state :

(a) how far the works of the Haldia Refinery have proceeded upto-date;

(b) whether any construction work is at present going on;

(c) how much of the construction work is being done departmentally and how much by contractors;

(d) how many staff quarters have already been built; and

(e) whether the Head Office of the Refinery has been shifted to Haldia ?

PETROLEUM AUR RASAYAN MANTRI (SHRI P. C. SETHI) : (a) and (b). The overall progress achieved in the construction of Haldia Refinery as on 31st March, 1971 is as follows :

	Technip EIL-ND	Technip France	Petrom EIL-ND	Petrom Romania	EIL Direct service
Engineering	82.8%	70%	64%	57%	45.7%
Construction		Technip 20%		1. E. 10%	E. I. L. 21.4%

The construction jobs currently in progress at site are earth work and site grading, pre-loading of tanks and preparation of tank pads; construction of roads, township and warehouse; sinking of tube wells; tank erection; and work connected with piles and foundations.

(c) The entire construction work is being done by other agencies under the overall supervision and responsibility of the three principal contractors namely Technip of France, Petrom of Romania and Engineers India Limited (EIL) a Central Public Undertaking.

(d) The construction work on the first phase of the township consisting of 208 dwelling units has already started. Besides IOC have also taken over 42 houses from S. E. Railway at Hathiberna and 30 blocks from the Industrial Housing Scheme of the West Bengal Government to meet the immediate housing requirements.

(e) Yes, Sir,

Sale of Kerala Girls in Foreign Countries

61. SHRI MUKHTIAR SINGH MALIK : SHRI K. LAKKAPPA :

Will the VIDESH MANTRI be pleased to state :

(a) whether Government have since received the report of Inquiry into the alleged sale of a Kerala girls in some foreign countries;

(b) whether girls are still abducted from the State of Kerala and are being sold in foreign countries; and

(c) whether Government have taken or propose to take any action in this regard ?

VIDESH MANTR/LAYA MEN UP MANTRI (SHRI SURENDRA PAL SINGH) : (a) to (c). The comprehensive inquiry initiated by the Government of India into the reported sale of Catholic girls from Kerala to Convents in certain European countries is

nearing completion and the Government hopes to place its findings on the Table of the House shortly.

Meeting of Naga Leaders at Kohima

62. SHRI MUKHTIAR SINGH MALIK : Will the VIDESH MANTARI be pleased to state:

(a) whether two-day meeting of the Naga leaders was held at Kohima during the last week of April, 1971 to explore avenues to restore permanent peace and a satisfactory political settlement in Nagaland;

(b) whether in a resolution the meeting expressed its concern over the situation in the State; and

(c) if so, the reaction of Government thereto?

VIDESH MANTRALAYA MEN UP-MANTRI (SHRI SURENDRA PAL SINGH): (a) and (b). Yes, Sir.

(c) Nagaland state has a duly elected Government. This resolution will no doubt receive the same consideration of that Government as resolution on public affairs in other States by other public gatherings.

Prevention of Pollution of Water and Air in Industrial Regions of India

63. SHRI KALYANASUNDARAM : Will the SWASTHYA AUR PARIVAR NIYOJAN MANTRI be pleased to state the details of the action to be taken for the prevention of pollution of water and air in the developing industrial regions of the country?

SWASTHYA AUR PARIVAR NIYOJAN MANTRALAYA MEN UP MANTRI (SHRI A. K. KISKU) : Government is of the view that the most effective way to control the pollution of water and air in the country is to have comprehensive legislation on the subject. Government have already introduced a bill, called the Prevention of Water Pollution Bill, 1969 in Rajya Sabha. Government also propose to introduce legislation on the prevention of air pollution and have set up, for this purpose, an Expert Committee to make a

thorough study of the problem and to draft, suitable legislation.

Financial Assistance for Improvement of Slums in Tamil Nadu State

64. SHRI KALYANASUNDARAM Will the NIRMAN AUR AWAS MANTRI be pleased to state:

(a) the details of the schemes for improvement of slums in the cities of Madras, Tiruchnapalli, Madurai and Coimbatore in Tamil Nadu; and

(b) the details of financial assistance given to the State Government for these schemes?

NIRMAN AUR AWAS MANTRALAYA MEN RAJYA MANTRI (SHRI I. K. GUJRAL) : (a) The Slum Clearance/Improvement Scheme is in the State Sector. The State Governments are accordingly competent to formulate and sanction projects regarding improvement of slums, as also for clearance and redevelopment of slum areas. The Ministry of Works and Housing have, therefore, no details of the projects drawn up by the Government of Tamil Nadu for improvement of slums in the cities of Madras, Tiruchanapalli, Madurai and Coimbatore.

(b) Since the beginning of the 4th Plan, Central assistance to the State Governments for all development programmes in the State Sector, (including Slum Clearance/Improvement Scheme) is being provided in the form of 'block loans' and 'block grant.' The State Governments are free to allocate funds for various schemes according to their own requirements and priorities.

Disposal of Indian Properties held by Pakistan during 1965 Conflict

65. SHRI K. LAKKAPPA : Will the VIDESH MANTRI be pleased to state :

(a) whether Government of Pakistan have recently disposed of all the Indian properties held by Pakistan during 1965 conflict; and

(b) if so, the details thereof and the